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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No. 172-L.—16th February, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 8 of 2017

**THE HOWRAH IMPROVEMENT
(AMENDMENT) BILL, 2017.**

**A
BILL**

to amend the Howrah Improvement Act, 1956.

WHEREAS it is expedient to amend the Howrah Improvement Act, 1956, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XIV of 1956.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Howrah Improvement (Amendment) Act, 2017.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The Howrah Improvement
(Amendment) Bill, 2017.*

(Clauses 2-4.)

Amendment of section 2 of West Ben. Act XIV of 1956.

2. After clause (n) of section 2 of the Howrah Improvement Act, 1956 (hereinafter referred to as the principal Act), the following clause shall be inserted:—

‘(o) “State Government” means the Government of West Bengal in the Department of Urban Development and Municipal Affairs;’.

Insertion of new section after section 29.

3. After section 29 of the principal Act, the following section shall be inserted:—

“Power of appointment etc.

29A. Notwithstanding anything contained elsewhere in this Act, the Municipal Service Commission constituted under the West Bengal Municipal Act, 1993, or any other body as may be notified by the State Government, shall select candidates for being appointed in the Howrah Improvement Trust.”

West Ben. Act XXII of 1993.

Amendment of section 95A.

4. For section 95A of the principal Act, the following section shall be substituted:—

“Power of State Government to issue directions.

95A. (1) The State Government may, for the efficient administration of this Act or for such other reasons as it thinks fit, issue direction to the Board from time to time and the Board shall carry out such directions as issued to it from time to time by the State Government.

(2) If any dispute arises between the State Government and the Board, the decision of the State Government on such dispute shall be final.”

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the Howrah Improvement Act, 1956 (West Ben. Act XIV of 1956) (hereinafter referred to as the said Act), *inter alia*, with a view to—

- (a) change the mode of appointment of staff in the Howrah Improvement Trust;
 - (b) ensure that the decisions of the State Government shall be final for efficient administration of the Act.
2. The Bill has been framed with the above objects in view.
 3. There is no financial implication involved in the Bill.

KOLKATA,
The 14th February, 2017.

FIRHAD HAKIM,
Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
Secy. to the Govt. of West Bengal,
Law Department.